

**HYDERABAD PAPER CURRENCY
REPEALING BILL**

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to repeal the Hyderabad Paper Currency Act No. II of 1927F and to make certain provisions incidental thereto.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to repeal the Hyderabad Paper Currency Act No. II of 1927F and to make certain provisions incidental thereto.”

The motion was adopted.

Dr. Katju: I introduce the Bill.

**RAILWAY BUDGET—DEMANDS
FOR GRANTS**

DEMAND NO. 1—RAILWAY BOARD

DEMAND NO. 4—ORDINARY WORKING
EXPENSES—ADMINISTRATION

DEMAND NO. 6—ORDINARY WORKING
EXPENSES—OPERATING STAFF

Mr. Deputy-Speaker: The House will now proceed with the discussion on the three Demands and the cut motions in relation thereto, that is, Demands Nos. 1, 4 and 6.

Dr. Lanka Sundaram (Visakhapatnam): There is a desire on this side of this House to have one division on the cut motions, and I request you will kindly ascertain the number of the cut motion and arrive at a guillotine time. Then we would have the division without any interference with the Budget Statement.

Shri Damodara Menon (Kozhikode) No. 250. Sir.

Shri Nambiar (Mayuram): I take it that the cut motions will be deemed to have been moved yesterday.

Mr. Deputy-Speaker: I will just see them and finalize. What time would the hon. Railway Minister be likely to take?

The Minister of Railways and Transport (Shri L. B. Shastri): As many minutes as you would like to give. I shall try to finish in half an hour.

Mr. Deputy-Speaker: The General Budget will be presented at five o'clock. Would not hon. Members like

after this to go out and come back or shall we sit continuously? There will be a division on only one cut motion, No. 250 and that will take 20 minutes. I will call the hon. Minister at 3-45 P.M. It will come to 4-15 P.M.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): There should be some interval after the House rises and when it reassembles for the Budget speech of Shri Deshmukh.

Mr. Deputy-Speaker: We may have about 25 minutes to reassemble.

Shri Nambiar: I wish to draw your pointed attention to cut motions regarding failure on the part of the Railway Board (i) to administer proper financial control thereby leading to wastages and serious losses, particularly in respect of contracts; (ii) to improve the conditions of third class travel; (iii) to provide for minimum passenger amenities; (iv) to improve the living conditions of railwaymen and (v) to foster healthier relations with labour. In this connection, I wish to quote what the hon. Minister stated yesterday. With regard to the contract with the Swiss firm, he stated as follows:

“The Public Accounts Committee had pointed out certain legal defects in the contract with the Swiss firm Schlieren, which would be removed but the report did not contain even a remote suggestion that there had been any financial loss to Government, not to speak of fraud or embezzlement.”

This is how he denies it. I do not want to express my opinion on this. I would place before the House what the Public Accounts Committee had said on page 14 of the report. It runs as follows:

“For the technical aid part of the agreement the firm have been paid 8,80,000 Swiss Francs up to the date of the Audit Report that is in respect of the years, 1949, 1950 and 1951. The only technical aid so far received has been that the design of the coaches had been finalised and that six members of the firm's technical staff spent a period of about 13 months in this country at the expense of Government which later amounted to another two lakhs. The Committee agree with the view expressed in the Audit Report that the